CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.98/2019

Dated Friday, the 1st day of February, 2019 PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

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Hon'ble Mr.P.Madhavan, Judicial Member

S. Rajesh

No. 211/B, Type – 2

6th Cross, Ordnance Factory

Trichy 620 016.

... Applicant

By Advocate M/s T. Banumathy

Vs

1. The Union of India

Rep. by the Chairman

Ordnance Factory Board

No. 10, A.S.K. Bose Road

Kolkatta - 700 001.

2. The General Manager

Ordnance Factory

Tiruchirappalli - 620 016.

... Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

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Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "(i) To pass orders or directions to the respondents to issue suitable order or direction to the respondents to restore the seniority of the applicant as has been issued in the seniority list of Machinist (Skilled) as on 01.01.2016 same may be carried out in the seniority list issued on 01.01.2017 and to promote the applicant as HS-II on par with his junior Miss.Manju with effect from 14.08.2017 and to grant consequential service benefits;
- (ii)To grant such other further reliefs that this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."
- 2. It is submitted that the applicant was aggrieved by the seniority list as on 01.01.2016 issued by the competent authority, a copy of which is annexed at Annexure A-VI. The applicant made Annexure A-IX & A-X representations dated 10.08.2017 & 31.08.2017 in this regard which had not been responded to till date. Accordingly, the applicant is before this Tribunal seeking the aforesaid relief.
- 3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.
- 4. We have considered the matter. As there is no speaking order rejecting the claim of the applicant, we are of the view that it is premature for the Tribunal to interfere in the matter. Accordingly, we deem it appropriate to direct the competent authority to consider

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Annexure A-X representation of the applicant dated 31.08.2017 along with the previous Annexure A-IX representation dated 10.08.2017 in accordance with the law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN) MEMBERJ)

01.02.2019

(R.RAMANUJAM) MEMBER (A)

M.T.